The Tripura Appropriation Bill, 2020

(The Tripura Bill No. 10 of 2020



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TRIPURA LEGISLATIVE ASSEMBLY
SECRETARIAT
NEW CAPITAL COMPLEX
AGARTALA, TRIPURA, PIN - 799010
[Fax: (0381) 241 4095/9654]

No. F.7(12-25)-LA/2020

Dated, Agartala, the 24th March, 2020.

NOTIFICATION

"As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, "The Tripura Appropriation Bill, 2020 (The Tripura Bill No. 10 of 2020)" as introduced in the Assembly on the 23rd March, 2020 to be published in the Tripura Gazette."

(B.P. Karmakar)
Secretary
Tripura Legislative Assembly

TRIPURA BILL NO.10 OF 2020.

THE TRIPURA APPROPRIATION (NO.10) BILL, 2020. A BILL

to authorize payment and appropriation of certain further sums from and out of the Consolidated fund of the State of Tripura to meet the expenditure incurred on certain services during the financial year ended on 31st March, 2017 in excess of the amount granted for those services and for that year.

BE it enacted by the Legislative Assembly of Tripura in the seventy first year of the Republic of India as follows: -

Short Title & Commencement

- 1. i) "This Act may be called the Tripura Appropriation (No.10) Act, 2020".
 - They shall come into force on and from the date of their publication in the official Gazette.

Issue of
Rs.43,80,08,094/out of the Consolidated
Fund of the State of
Tripura to meet certain
expenditure for the
Financial year ended on
31st day of March, 2017.

2. From and out of the Consolidated Fund of the State of Tripura, the sum specified in column 3 of the Schedule amounting in the aggregate to the sum of Rupees fourty three crore eighty lakh eight thousand ninty four only shall be deemed to have been authorized to be paid and applied to meet the amount spent for defraying the charges in respect of the services specified in column 2 of the Schedule during the financial year ended on the 31st day of March, 2017 in excess of the amounts granted for those services and for that

Appropriation

3. The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Tripura under this Act should be deemed to have been appropriated for the services and purposes expressed in the Schedule in relation to the financial year ended on the 31st day of March, 2017.

TRIPURA BILL NO. 10 OF 2020

THE SCHEDULE

(Section 2 and 3)

1	2	and 3)				
1		Sums aggregating to				
No. of Votes	Services and Purposes	Voted by Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
13 Public work	Dablia and a (DS D) (Conital)	220031276	0	220031276		
	Public works (R&B) (Capital)	0	153635000	153635000		
24	Industries & Commerce (Capital)	22754646	0	22754646		
27	Agriculture (Revenue)	0	603605	603605		
51	Public Works (DWS) (Capital)	40837881	0	40837881		
60	Kokborok & Other Minority Languages (Revenue)	145686	0	145686		
	GRAND TOTAL:-	283769489	154238605	438008094		
	TOTAL : REVENUE	145686	603605	749291		
	TOTAL : CAPITAL	283623803	153635000	437258803		

Tripura Gazette, Extraordinary Issue, April 4, 2020 A. D.

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced under Article 205 of the Constitution of India to provide for the appropriation out of the consolidated fund of the State of Tripura of the moneys required to meet the expenditure of the Government of Tripura for the period from the 1st April, 2016 to the 31st March, 2017 for the financial year 2016-17.

(JISHNU DEV VARMA) DEPUTY CHIEF MINISTER TRIPURA

TECHNICAL REPORT

This is Money Bill within the meaning of Article 199 of the Constitution of India.

The Bill attracts the provisions of Article 207 of the Constitution of India. Therefore, recommendation of the Governor is necessary for both introduction and consideration of the Bill in the Tripura Legislative Assembly.

The State Legislature has exclusive power to enact a law on the subject.